

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 22/Rules/DHC

Dated: 27.03.2024

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in Part A of Chapter 3 of Volume V of the Delhi High Court Rules & Orders:-

AMENDMENT

THE FOLLOWING SHALL BE INSERTED AS RULE 8A AFTER THE EXISTING RULE 8 OF PART A OF CHAPTER 3 OF VOLUME V OF THE DELHI HIGH COURT RULES & ORDERS:-

"8A. Party appearing in person — The Court may, in its discretion and after recording its brief reasons, disallow a party from appearing in person.

Provided, in such event the Court will give sufficient time to the party-inperson to be represented by a lawyer of the party's choice or where the party desires to be represented by an Amicus Curiae or legal aid counsel appointed by the Court."

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT

Sd/-(KANWAL JEET ARORA) REGISTRAR GENERAL

Notification stands published in Delhi Gazette Extraordinary, Part II, Section I, No.16 (NCTD No. 506) dated 27.03.2024.

HIGH COURT OF DELHI: NEW DELHI

No. 109 /Rules/DHC

CIRCULAR

Dated: 06/04/2024

Copy of Notification No. 22/Rules/DHC dated 27.03.2024, as published in Delhi Gazette Extraordinary, Part II, Section I, No. 16 (NCTD No. 506) dated 37.03.2024 regarding insertion of a new rule 8A after existing Rule 8 of Part A of Chapter 3 of Volume Wor the Delhi High Court Rules and Orders, is hereby circulated for information.

(RANWAL JEET ARORA) REGISTRAR GENERAL

Endst. No. 183 - 2-08 /Rules/DHC/2024 Copy forwarded for information and necessary action to:

The Principal District & Sessions Judge (HQ), Tis Hazart Courts, Delhi.

- 2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
- 3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
- 4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
- The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
- 6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
- 7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
- The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
- 9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
- 10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
- The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
- The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
- 13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
- The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
- 15. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
- 16. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Robini Courts/Dwarka Courts/Saket Court Complex.
- 17. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Court Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
- The Secretary, Delhi High Court Legal Services Committee.
- 19. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
- 20. Registrar-cum-Secretary to Hon'ble the Acting Chief Justice.
- All Registrars/OSDs/Joint Registrars (J) with the request to circulate the same in their respective branches/ office.
- 22. Joint Registrar-cum-P.A.to Registrar General, Delhi High Court.
- 23. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
- 24 Librarian, Delhi High Court.
- 25. Priviate Secretaries to Hon'ble Judges for kind perusal of Their Lordships.
- Guard File.

(SYED ZISHAN ÅLTWARSI JOINT REGISTRAR (RULES

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 24894-250/9 /Rules/Gaz/2024 Dated 7 5 APP 2014
Sub:- Circular No. 109/Rules/DHC, Dated 06.04.2024.
Copy forwarded for information to:

- 1. All the Judicial Officers of Central District, Tis Hazari Courts, Delhi.
- 2. The AO(J)/Branch In-Charge, Administration Branch (I,II&III), E-Sewa & Suvidha Kendra, General Branch, Filing Branch, Litigation Branch, Library (Central),THC, Delhi.
- 3. The Secretary, Bar Association Tis Hazari Courts, Delhi.
- 4. The PS/Reader/Ahlmad to Ld. Principal District & Sessions Judge (HQs), Delhi.
- 5. The Website Committee (Hindi/English) Tis Hazari Courts, Delhi. (for uploading).
- 6. The R&I Branch (Central) for uploading on Layers.

(RAVINDER BEDI)

District Judge (Commercial Court)

Officer In-Charge, Judicial Branch (Central)

For Principal District & Sessions Judge (HQs)

Delhi